

BOATS IN HARBOURS, MADRAS ACT 1846

ACT No IX OF 1846

(Rep., Mad. Act 1 of 1893)

[5<sup>th</sup> December 1846.]

*Passed by the Hon'ble the President of the Council of India in Council on the 5<sup>th</sup> December 1846, with the assent of the Right Hon'ble the Governor General of India.*

*An Act for authorizing the Government of Fort St. George to provide Regulation for the several Ports and Places of anchorage within the Territories subject thereto.*

WHEREAS Act IV. of 1842, entitled an Act for the better management of Boats and Catamarans, in the Madras Roads and for the amendment of certain Harbour Regulations, has been found by experience to operate beneficially; and whereas it is expedient that Regulations similar in principle to the provisions contained in the said Act, but varying in detail if local circumstances require such variation, should be provided for all Ports and other places of anchorage within the Territories subject to the Government of the Presidency of Fort St. George:

I. It is hereby enacted, that the Governor in Council of Fort St. George may from time to time make, in respect of each Port or other Place of anchorage within the Territories subject to the Government of the said Presidency, such Regulation for the management of Boats and Catamarans and such other matters as are provided for by the said Act IV. of 1842 in respect of the Madras Roads, as to them shall seem expedient, being similar in principle to the provision contained in the said Act, but varying in detail, if local circumstances require such variation. And all such Regulations shall be submitted for confirmation or disallowance to the Governor General of India in Council, and every such Regulation shall have the force of Law after it shall have been confirmed by the Government General of India in Council.

---